

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No.1475/2016

Thursday, this the 28th day of April 2016

**Hon'ble Mr. Justice M.S. Sullar, Member (J)
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Hari Narayan Verma, aged about 58 years
s/o late Kalicharan,
r/o 19/4-B, BSNL Colony
Type IV, DIZ Area, Kalibari Marg, New Delhi,
presently posted as AGM (PG) BSNL Corporate Office
IR Hall, Eastern Court, Janpath, New Delhi-1

..Applicant

(Mr. Ritesh Kumar, Advocate)

Versus

1. Bharat Sanchar Nigam Limited through its CMD
Bharat Sanchar Bhawan, HC Mathur Lane
Janpath, New Delhi-1
2. Chief General Manager
UP (East) Telecom Circle
Hazratganj, Lucknow
3. The Director H.R.,
BSNL, Bharat Sanchar Bhawan
HC Mathur Lane, Janpath, New Delhi-1
4. The CMD, BSNL,
Bharat Sanchar Bhawan,
HC Mathur Lane, Janpath, New Delhi-1

..Respondents

O R D E R (ORAL)

Justice M.S. Sullar:

The main grievance of the applicant in the instant Original Application (O.A.) is that although he has already filed statutory appeal on 24.04.2015 (Annexure A-17) but the same has not yet been decided by the Appellate Authority.

2. After hearing the learned counsel for applicant and going through the record with his help, the main O.A. is disposed of with direction to the Appellate Authority to decide the aforesaid appeal (Annexure A-17) filed by the applicant in accordance with law, within a period of two months from the date of receipt of a certified copy of the Order.

(K.N. Shrivastava)
Member (A)

(Justice M.S. Sullar)
Member (J)

April 28, 2016
/sunil/